

**VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION**

**(In terms of the Resolution passed by the Full court  
of the Madras High Court held on 3<sup>rd</sup> September, 2009)**

NAME:JUSTICE M.VIJAYARAGHAVAN

DATE OF APPOINTMENT:26.03.2012

<i>SL. NO.</i>	<i>Items</i>	<i>Description</i>	<i>Particulars of income</i>	<i>Remarks</i>
1	Immovable property	<p>(a) Wet land</p> <p>In 3 Acres 68 cents, 92 cents interest in wet land and 1/12<sup>th</sup> interest in well with 7 HP Electric Pump Set.</p> <p>Situated at Seithur Sub-Registration Dt. Mettupatti village Rajapalayam Taluk Kamaraj District S.No.285/3.</p> <p>(b) Land</p> <p>In 8 Acres 9 cents, 2 acres interest(Teak and Miscellaneous Trees)</p>	<p>Value Rs.1,00,000/-.</p> <p>Income Rs.8,000/- per annum.</p> <p>Value Rs.60,000/-.</p> <p>Income Rs.20,000/- once in five years.</p>	<p>Obtained through family partition in the year 1990 and intimated to the Honourable High Court and recorded.</p> <p align="center">-do-</p>

		<p>Situated at Rajapalayam Sub-Registration District, Samathanapuram Village, Rajapalayam Taluk, Kamaraj District S.No.580.</p> <p>(c)Land</p> <p>1 Acre 19 cents(Teak and Miscellaneous trees)</p> <p>Situated at Rajapalayam Sub-Registration Dt. Vazlzhukulam village, Rajapalayam Taluk, Kamaraj Dt, S.No.1301</p> <p>(d)Thoppu</p> <p>In 7 Acre 40 cents, 1/3rd share i.e., 2 acres 46 cents interest.</p> <p>Situated at Rajapalayam Sub-Registration District, Rajapalayam Taluk, Kamaraj District, S.No.1238/1,1239, 1240/3, 1244/3</p> <p>(e)House</p>	<p>Value Rs.40,000/- Income Rs.10,000/- once in five years</p> <p>Value Rs.3,50,000/- Income Rs.20,000/- per annum</p>	<p>-do-</p> <p>-do-</p>
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		<p>House bearing Door No.196/12, Ganapathi Colony, "O"-Block, Anna Nagar East, Chennai-600040 measuring 1 Ground and 900 Sq. ft.</p> <p>(f)House</p> <p>House Bearing Door No.154, Periya Suraikarpatti Street, Rajapalayam, Kamaraj District.</p> <p>(g)House Flat</p> <p>House Flat situated at Thirumullaivayil Village, Sydapet Taluk, Chenkalpattu District, measuring 2983 sq. ft.</p>	<p>Value: Rs.1,50,00,000/- Rental Income Rs.25,000/- per month</p> <p>Value:Rs.20,00,000/- Income:Nil</p> <p>-Nil-</p>	<p>Rental Income of Rs.25,000/- per month is deriving from August, 2008 and the fact was intimated to the Honourable High Court and the same was also recorded. (Proceedings is not available and the same is misplaced.)</p> <p>Allotted to my wife Mrs.Kavitha to her share in a family partition of her family under partition deed dated 13.01.2006. Acquisition of this property through partition deed was intimated to the High Court and the same was recorded vide ROC.No.695/07-C2/MB/dated 31.07.2007.</p> <p>Allotted to my wife Mrs.Kavitha to her share in a family partition of her family under partition deed dated 13.01.2006. This flat was sold under a registered sale deed dated 16.10.2007 by my wife under a registered sale deed for a sale consideration of Rs.6,00,000/- and the same was also intimated to the High Court.</p>
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		(h) Flat  Bearing Old Door No.57, New Door No.15, Flat-2B, Second Floor, "Abirami Foliage", Dr.T.V.Naidu Road, Srinivasa Nagar, Chetpet, Chennai-600031.	Value Rs.1,40,00,000/- Income: Nil	Purchased by my wife Kavitha at the cost of Rs.1,40,00,000/- .I have contributed Rs.39,00,000/- out of the savings from the retirement benefits obtained by me as a District Judge during the year 2011-2012 and the balance sale consideration amount was contributed by my son V.Sankarapandian, who is working as a Software engineer in Google at USA.
2.	Movable property	(a) Television(Cost at the time of purchase)	Rs.7500/-	Purchased in the year 1985. Intimated to the Honourable High Court.
		(b) Motorcycle TNW 2066	Rs.11,800/-	Purchased in the year 1980. Intimated to the Honourable High Court.
		(c) Jewels	15 sovereign	Gifted to me and my son by my father and father-in-law. Intimated to the Honourable High Court.
			80 sovereign	Gifted to my wife by my father and father-in-law. Intimated to the Honourable High Court.

		(d) Diamond	Stud one pair, one nose ring and ring.	<p>Gifted to my wife by my father-in-law. Intimated to the Honourable High Court.</p> <p>(When I entered into Judicial service in the year 1986. I have stated 95 sovereigns of Gold Jewels and Diamond stud one pair, one nose ring and one ring belong to my wife and my son in the assets and liability statement as on 31.12.1985 submitted to the Honourable High Court. Since 80 sovereigns Gold Jewels Diamon Stud one pair, 1 nose ring and one rig belong to my wife exclusively, I have not stated these items in the subsequent years of assets and liability statement submitted to the Honourable High Court in view of the Government Servants Conduct Rules. But as per the Honourable High Court's direction vide circular of the year 1986, dated 01.04.1997, I have stated the golden jewels and diamond ornaments belong to my wife Mrs.Kavitha in the subsequent property statement submitted to the High Court in the year 2001.)</p>
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	(e) Ambassador Car TN 01 K X 4599	Rs.1,25,000/- (acquired in my wife name).	Purchased during the year 1999 permission also accorded vide Honourable High Court's proceedings R.DIS 526/99 dated 06.08.1999.
	(f) Assembled Computer and Printer	Rs.40,600/- (acquired by me in the name of my son V.Snakarapandian).	Purchased during the year 1999 and permission was accorded vide Honourable High Court's R.DIS 525/99 dated 06.08.1999.
	(g) Sri Ram Honda Generator	Rs.22,600/-	Purchased during the year 1997 and permission was accorded vide Honourable High Court's proceedings R.DIS 149/97 dated 10.03.1997.
	(h) Assembled Air Condition 1.5 Ton Capacity	Rs.20,750/-	Purchased during the year 1997 and permission was accorded vide Honourable High Court's proceedings R.DIS 149/99 dated 10.03.1997.
	(i) Washing Machine (IFB)	Rs.14,000/-	Purchased during the year 1997 with the permission of the Honourable High Court. (Proceedings is not available and the same is misplaced.)

		(j)Food Processor	Rs.5,000/-	Purchased during the year 1997 with the permission of the Honourable High Court. (Proceedings is not available and the same is misplaced.)
3.	Savings	Cash Balance as on 31.05.2013	<p>(1)In Indian Bank(HUF) Egmore Branch Chennai-600082, Savings Bank Account No.0455035286, Cash Balance is Rs.52,958/-.</p> <p>(2)In Indian Bank Egmore Branch Chennai-600082, Savings Bank Account No.6020973154, Cash Balance is Rs.1,96,492/-.</p> <p>(3)In State Bank of India, George Town Branch Chennai-600104, Savings Bank Account No.10843415468, Cash Balance is Rs.7,03,367/-</p> <p>(4)In Indian Bank, Chetpet Branch Chennai-600031, Savings Bank Account No.416573719 Cash Balance is Rs.1595/-</p>	

4.	Securities & Investments	My wife Mrs.Kavitha is a partner in garlic wholesale business in the name and style MRM Traders,P.V.Market, Chennai 600092.	Income:Rs.7500/- per month	Investment was made, out of the sale consideration obtained by selling the house flat furnished as immovable property under column-1(g) and permission was also accorded vide Honourable High Court Proceedings in ROC No.1465/2008-C2, dated 05.05.2008.
5.	Liabilities	Housing Loan availed from Indian Bank, Chetpet Branch, Chennai-600031.	Loan Aailed:Rs.6,00,000/- Amount to be paid:Rs.2,06,859/-	Loan was obtained in the year 2007 for building the house situated at Anna Nagar, Chennai-600040, which was shown as immovable property under coloumn-1(e). Now discharging the loan amount by paying E.M.I of Rs.10,500/-.

**( JUSTICE M.VIJAYARAGHAVAN )**